

**Central Administrative Tribunal
Madras Bench**

OA/310/0763/2017

Dated Thursday the 27th day of September Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

1. D. Govindaraju
2. S. Gunasekaran
3. S. Shanmughavadivel
4. C. Arjunan
5. K. Suresh
6. C. Tholkapiyan
7. G. Sivakumar
8. R. Sridhar
9. P. Srinivasan
10. G. Senthil Kumar Vadivel
11. G. Vasudevan
12. G. Gunasekaran
13. V. Rajendran
14. G. Rayalraja
15. T.N. Swaminathan
16. S. Seshadri
17. R. Arulmozhivarman
18. R. Balachandran
19. K. Sivakumar
20. A. Subramanian
21. A. Uthirapathi
22. J. Arumugam
23. U. Muruganandam
24. P. Venkateswaran
25. G. Kolanjinathan
26. M. Subramanian
27. P. Boominathan
28. A. Ayyappan
29. M. Kannan
30. L. Muralikrishnan
31. A. Manoharan
32. J. Rathinakumar
33. T. Jayakumar

34. K. Muralidharan	
35. R. Govindaraju	
36. S. Manamohan	
37. M. Balkrishnan	
38. J. Charles	
39. P. Balasubramanian	
40. B. Ravichandran	
41. A. Sivakumar	
42. M. Rengarajan	
43. S. Syed Farook Batcha	
44. R.S. Shakil Ahamed	
45. S. Asraf Ali	
46. G.A. Lancy Alexander	
47. S. Mallika	
48. P. Janaki	
49. P. Sivakami	
50. A. Noor Nisha	
51. V. Girija	
52. S. Ganesh	
53. L. Gandhimathi	
54. S. Muthukumara	.. Applicants

By Advocate **M/s. P. Rajendran**

Vs.

1. The Union of India represented by the Chief Postmaster General, Tamil Nadu Circle Chennai 600 002.	
2. The Senior Superintendent Railway Mail Service, Trichy Division Trichy – 620 001.	.. Respondents

By Advocate **Mr. K. Rajendran**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Both sides present and heard. The applicants have filed this OA seeking the following relief:-

“To direct the respondents to refrain from applying the New Pension Scheme to the applicants but to apply the Old Pension Scheme and grant them all consequential benefits”

2. It is submitted that the applicants were relying on the order dated 17.11.2016 of the Principal Bench in OA 749/2015 and batch to claim pension under the CCS(Pension) Rules 1972. It is admitted by both sides that the order of the Principal Bench had been challenged in WP No. 832/2018 and batch before the Hon'ble Delhi High Court and the same is still pending before the Hon'ble High Court. It is submitted that since the Hon'ble Delhi High Court was already seized of the matter, the OA could be disposed of with a direction to the respondents to re-consider the claim of the applicants herein, if necessary, in terms of the order to be passed by the Hon'ble Delhi High Court in the aforesaid Writ Petition.

3. Keeping in view the above said submission, this OA is disposed of with the following direction:

“In the event of the Hon'ble Delhi High Court upholding the order of the Principal Bench in the aforesaid OAs, the respondents shall reconsider the claim of the applicant for pension under the CCS (Pension) Rules 1972 in accordance therewith, if similarly placed and

pass a reasoned and speaking order within a period of two months thereafter.”

4. OA is disposed of with the above directions.

(R.Ramanujam)
Member(A)
27.09.2018

AS